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Central Administrative Tribunal
Principal Bench.

....
O.A. No. 1554/96

New Delhi, this the 25th day of July, 1996

Hon'ble Mr. Justice A.P.RAVANI, CHAIRMAN
Hon'ble Mr. R.K.AHOOJA, MEMBER (A)

1. Indian Railway A.M.O.(Ad-hoc),
Association through its General
Secretary, Dr. Sudhir Kumar Sharma,
C-36/D, Railway Colony, Lejpat Nagar-I,
New Delhi-24.

2. Dr. Surendra Kumar Shukla,
N.E. Railway Hospital,
Badshah Nagar, Lucknow.
(By advocate Shri Surya Kant)

....Applicants

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1. Union of India through its
Secretary,
Railway Board,
(Ministry of Railways)?
Rail Bhawan, New Delhi.
2. The Chairman, Railway Board,
Rail Bhawan,
New Delhi.

...Respondents.

O R D E R (Oral)

By Hon'ble Mr. Justice A.P.Ravani, Chairman =

The applicants feel aggrieved by non-grant
of the benefit of Hon'ble Supreme Court's order
dated 21.4.1995 rendered in Contempt Petition No. 57/
to all the similarly situated doctors whose services,
according to the applicants, have been regularised
vide order dated 24.9.1987 by the Hon'ble Supreme Court.

As averred in the application, the applicants have
submitted representation on May 10, 1995 to respondent
no.2 i.e. Chairman, Railway Board, Rail Bhawan, New
Delhi. Besides submission of the aforesaid representa-
tion, several reminders have also been made, yet

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respondent no. 2 has not decided the same. Hence this O.A. with the prayers as stated above,

2. In our opinion, it would not be proper to entertain the original application at this stage. Instead it would meet the ends of justice if the O.A. is disposed of at this stage by giving following directions:-

- (a) The applicants are directed to file two copies of the application in the Registry of the Tribunal latest by July 30, 1996.
- (b) Registry of the Tribunal is directed to send a copy of this order together with the copy of the application to both the respondents within a period of seven days from today.
- (c) Respondent no. 2 i.e. the Chairman, Railway Board, Rail Bhawan, New Delhi is directed to consider the representation made to him by the applicants on 10th May, 1995. He is also directed to take into consideration all the contents ^{now} raised in this application. He is directed to decide the prayer made by the applicants in accordance with law and on merits latest by September 30, 1996.
- (d) A copy of the decision that may be taken by the respondents shall be served upon the applicants by registered A.D. post and also by ordinary post under certificate of posting within a period of three days from the date of decision.
- (e) If the applicants feel aggrieved by the decision that may be taken by the respondent no. 2, it will be open to the applicants to challenge the legality and validity of the same before appropriate forum.

5. Subject to the aforesaid observations and directions,
the D.A. stands disposed of.

~~Alka~~
(R.K. Ahuja)
Member (A)

~~AP~~
(A.P. Ravani)
Chairman

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